

DIVISION BENCH

ITEM NO.105

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.47/ALD/2020

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 20th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SHREEM ELECTRIC LTD V/S DEE CONTROL & ELECTRIC PVT LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Utkarsh Srivastava, Adv. : *For the Operational Creditor*

Sh. Aman Kumar Dwivedi, Adv. : *For the Corporate Debtor*

ORDER

- 1.** Ld. Counsel representing the Corporate Debtor states that there is an imminent possibility of settlement inter-se between the parties, as the parties are stated to be in direct dialogues along with the Counsels.
- 2.** Without expressing anything on the settlement aspect, let the settlement, if any, be arrived at and accordingly be brought on record.
- 3.** Needless to say that in case there is no settlement reached, the matter would be heard finally on merits.
- 4.** The matter is adjourned for 19th March, 2024.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

20th February, 2024

*Avaneesh Kumar Singh
(Stenographer)*